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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

C.P. (I.B) No. 168/9/NCLT/AHM/2018

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2018**

Name of the Company: MFC Transport Pvt Ltd.  
V/s.  
Essar Heavy Engineering Services Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NILU VAIDANKAR	ADV	APPLICANT	<i>Nilu Vaidankar</i>
2.				

**ORDER**

Advocate Ms. Nilu Vaidankar is present for the Petitioner. None appeared on behalf of the respondent.

On perusal of the record it is found that on 13.06.2018 the Ld. Lawyer appearing on behalf of respondent was present and two weeks' time was granted to file reply. Today none appeared on behalf of respondent nor any reply is filed by respondent.

The Petitioner is directed to serve the notice of date of hearing as a last chance.

List the matter on 13.08.2018

*Manu*  
MANORAMA KUMARI  
MEMBER JUDICIAL

Dated this the 11<sup>th</sup> day of July, 2018.